

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.203

C.P.(CAA)/51(AHM)2023 in C.A.(CAA)/43(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Vikram Thermo (India) Limited
Vikram Aroma Limited

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Pavan Godiwala, Advocate
For the Income Tax	: Ms. Bhumi Gandhi, Proxy Advocate for
	: Ms. Maithili Mehta, Advocate
For RD	: Mr. Shiv Pal Singh, Deputy Director

ORDER

Now, a better affidavit along with the details of assets has been filed by the applicant on 09.04.2024 vide inward diary No. 3086, the same is taken on record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)